



The Bolangir Municipal Council (Validation of Election) Act, 1979

Act 28 of 1979

Keyword(s):

Municipal Council, Election, Larger Urban Area, Scheduled Caste and Scheduled Tribes, Validation Act

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ORISSA ACT 28 OF 1979

***THE BOLANGIR MUNICIPAL COUNCIL
(VALIDATION OF ELECTION) ACT, 1979**

[Received the assent of the Governor on the 17th
October 1979, first published in an extra-
ordinary issue of the Orissa Gazette,
dated the 19th October 1979]

AN ACT TO VALIDATE THE ELECTIONS IN RESPECT
OF WARD No. 1 OF THE BOLANGIR
MUNICIPALITY

BE it enacted by the Legislature of the State of
Orissa in the Thirtieth Year of the Republic of India,
as follows:—

1. (1) This Act may be called the Bolangir ^{Short title}
Municipal Council (Validation of Election) Act, 1979. ^{and commen-}
^{cement.}

(2) It shall be deemed to have come into force
on the 1st May, 1979.

2. Notwithstanding anything contained in the ^{Validation of}
Orissa Municipal Act, 1950 and the Orissa Municipal ^{election.}
Councils (Postponement of Election) Ordinance, 1978,
the polling of votes held on the 12th day of February,
1979 in Booth No. 1 of Ward No. 1 of the Bolangir
Municipality for the election of the Chairman of the
said Municipality and of the Councillor of the said
Ward and the publication of the names of the elected
Chairman and Councillors of that Municipality made
by the District Magistrate, Bolangir on the 19th day
of February, 1979 shall be deemed to have been
validly held and made; and no such election or publi-
cation shall be questioned in any Court of Law
merely on the ground that the polling of votes and
the publication of names as aforesaid were done on a
date subsequent to the 1st day of February, 1979.

3. The Bolangir Municipal Council (Validation ^{Repeal}
of Election) Ordinance, 1979 is hereby repealed.

*For Statement of Objects and Reasons, see *Orissa Gazette, Extraordinary*,
dated the 12th September, 1979 (No. 1737).

Orissa Act
23 of 1950.
Orissa
Ordinance
No. 8 of
1978.

Orissa
Ordinance
No. 5 of
1979.